## GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

## RAJYA SABHA UNSTARRED QUESTION No. 782 TO BE ANSWERED ON 05.12.2025

### 'Integration of land reforms with digital records'

#### 782. Dr. Sikander Kumar:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether Government has made any strategy for effective implementation of Unified Glossary of Revenue Terms across all States and union territories;
- (b) if so, the details thereof;
- (c) whether any legislative amendments are identified to support these digital reforms in order to integrate land reforms with digital records and revenue courts for effective implementation, if so, details thereof; and
- (d) the timeline for completing the transliteration and translation of land records into all 22 scheduled languages to improve accessibility for citizens across the country?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. CHANDRA SEKHAR PEMMASANI)

- (a) Yes Sir.
- **(b)** The Department of Land Resources (DoLR) has prepared a Glossary of Revenue Terms (GoRT) as an initiative to harmonise and improve accessibility for citizens across the country to diverse land revenue, registration and survey terminologies used by different States and UTs.
- **(c)** Preparation of Glossary does not require any legislative amendments at the level of Central Government.
- (d) The department of land resources is providing technical support to States/UTs for implementation for transliteration of land records into any of the 22 Schedule VIII languages of the Constitution. Presently, 17 States/UTs have made their system enabled with transliteration software. Since, land is a state subject, the adoption and implementation of transliteration depends on the individual States/UTs.

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